

Nirmal Singh & Others Vs State Of Uttarakhand & Others

Court: Uttarakhand High Court

Date of Decision: Nov. 13, 2024

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Shankar Aggarwal, Anil Dabral, Devendra Pant, Rahul Consul

Final Decision: Dismissed

Judgement

Pankaj Purohit, J

1. The writ petition has been filed by the petitioners seeking indulgence of this Court for a direction to the respondents not to raise R.C.C. Over Head

Tank at Saraswati Vihar, Adhoiwala, Dehradun as the same is being constructed in densely populated residential area without permission of any

development authority and further to safely demolish the illegal structure of R.C.C. Over Head Tank raised by respondent no.2 at Saraswati Vihar,

Adhoiwala, Dehradun.

2. It is the main contention of the petitioner that Over Head Tank is being constructed without permission from the respondent M.D.D.A.

3. Learned counsel for respondent no.4-M.D.D.A. made a categorical statement that for the construction raised by the Government Department no

permission is required but intimation is to be sent to the M.D.D.A.

4. Having heard the submission made by learned counsel for the parties, this Court is of the view that the basis of filing the writ petition appears to be

fallacious; secondly the construction has now been completed. Therefore, no interference is required in this matter.

5. Accordingly, the writ petition is dismissed in-limine.